

By Circulation

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

....

Review Application No. 45 of 2003

IN

Original Application No. 908 of 2002.

this the 24th day of July'2003.

HON'BLE MAJ GEN K.K. SRIVASTAVA, MEMBER (A)
HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

Moinuddin Aktar

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Applicant.

Versus.

Union of India & Ors.

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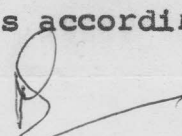
Respondents.

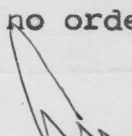
ORDER

BY MRS. MEERA CHHIBBER, MEMBER (J)

This Review Application has been filed by the applicant against the judgment and order dated 13.5.2003 passed in O.A. no. 908 of 2002.

2. We have read the Review Application and find that the applicant is trying to suggest ~~that~~ as to what kind of order should have ultimately been passed by the Court. We have decided the case on the basis of material which came on record and after applying our mind to various judgments referred to by both the sides and what we thought was most appropriate in the given circumstances. If the applicant feels that the judgment given by us is wrong or is not sustainable in the eyes of law then Review application is not the remedy, but applicant has to challenge the same in the higher Court. The applicant has only tried to re-argue the matter which is not the scope of the review application. We, therefore, do not find any good ground to interfere in the Review Application. The same is accordingly dismissed with no order as to costs.


MEMBER (J)


MEMBER (A)

GIRIS/-